TAMIL NADU MANUAL WORKERS SOCIAL SECURITY AND WELFARE SCHEME 2006.

₁[No.II (2)/LE/515(d-2)/2008]

In exercise of the powers conferred by Section 4 read with Section 3 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) and in supersession of the Labour and Employment Department Notification No.II2/LE/266(d-1)/2001, published at pages 1-17 of Part II - Section 2 of the Tamil Nadu Government Gazette, Extraordinary, dated the 28th February 2001, the Governor of Tamil Nadu, after consultation with the Tamil Nadu Manual Workers Welfare Board, hereby makes the following Scheme for the scheduled employments under the said Act other than those specified in items 5, 6, 10, 11, 12, 17,18, 24, 30, 32, 33, 35, 36, 40, 43, 45, 46, 50, 51, 52, 54, 56,58.59, 60 62,66, 67 and 68.

THE SCHEME

- 1, <u>Short title, extent application and commencement:-</u> (1) This Scheme may be called the Tamil Nadu Manual Workers Social Security and Welfare Scheme 2006.
 - (2) It extends to the whole of the State of Tamil Nadu.
 - (3) It shall apply to all manual workers engaged in employments under the said Act other than those specified in items 5, 6, 10, 11, 12, 17,18, 24, 30, 32, 33, 35, 36, 40, 43, 45, 46, 50, 51, 52, 54, 56,58.59, 60 62,66, 67 and 68. in the Schedule to the Act.
 - (4) It shall come into force on the 1ST September 2006.
- 2. Definitions.- In this Scheme, unless the context otherwise requires:-
 - (a) "Act" means the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982);
 - (b) "Board" means the Tamil Nadu Manual Workers Welfare Board established under section 6 of the Act:
 - (c) "dependant" in relation to a registered manual worker means any of the relatives of such deceased workman as specified below:-
 - (i) wife or husband, as the case may be;
 - (ii) children;
 - (iii) widow and children of the pre-deceased son; and
 - (iv) Parents.

(d) "family" means-

- in the case of a male member, his wife, children whether married or unmarried, dependent parents and the widow and children of a deceased son of the member; and
- (ii) in the case of a female member, her husband, children, dependant parents and the widow and children of a deceased son of the member:
- (e) "Form" means the form appended to this Scheme;
- (f) "Fund" means the Tamil Nadu Manual Workers Social Security and Welfare Fund established under the Scheme;
- (g) "manual worker" means any person who has completed 18 years of age but has not completed 60 years of age and who is engaged to do any manual work in the employments under the said Act other than those specified in items 5, 6, 10, 11, 12, 17,18, 24, 30, 32, 33, 35, 36, 40, 43, 45, 46, 50, 51, 52, 54, 56,58.59, 60 62,66, 67 and 68 in the Schedule to the Act;
- (h) "Secretary" means the Secretary of the Board appointed by the Government and includes any other officer put in charge of the Secretary;
- (i) "self employed person" means any person who has directly engaged himself in employments under the said Act other than those specified in items 5, 6, 10, 11, 12, 17,18, 24, 30, 32, 33, 35, 36, 40, 43, 45, 46, 50, 51, 52, 54, 56,58.59, 60 62,66, 67 and 68 in the Schedule to the Act for his livelihood.
- (j)The words and expressions used in this Scheme and not defined shall have the same meaning assigned to them in the Act.
- 3. <u>Powers, duties and functions of the Board:</u> (1) Subject to the other provisions of the Act, the Board may take such measures, as it may consider necessary for implementing the Scheme.
- (2) The Board shall—
- (a) maintain and administer the "Tamil Nadu Manual Workers Social Security and Welfare Fund" and collect the contributions towards that Fund;
- (b) subject to the provisions of the Scheme, any property vested with the Board shall be held and utilized by it only for the purpose of the Scheme;

- (c) have the authority to spend such sum, as it thinks fit for the purposes of the Scheme from out of the Fund;
 - (d) keep proper accounts for all receipts and expenses under the Scheme;
 - (e) submit annual budget to the Government for sanction;
- (f) submit annual report to the Government on the working of the Scheme as laid down under sub-section (5) of section 8 of the Act;
- (g) submit to the Government copies of all proceedings of the meetings of the Board;
- (h) make all arrangements necessary for the annual audit of accounts of the Board in accordance with the instructions issued by the Government;
- (i) furnish information to the Government on such matters as the Government may refer to it from time to time.
- (3) The Board may—
- (a) accept deposits from persons, authorities or establishments on such conditions as it deems fit;
- (b) borrow money with the previous permission of the Government in order to augment the sources of funds;
- (c) specify Forms, records, registers and statements if so required, in addition to such of those Forms, records, registers and statements appended to this Scheme, for the administration of the Scheme and revise any of such Forms, records, registers and also specify production of additional certificates, records along with such Forms, statement, etc.;
- (d) make recommendations to the Government about modifications which are considered necessary in the Scheme.
- 4. <u>Secretary of the Board</u>—(1) The Chief Executive Officer of the Board shall be the Secretary to the Board.
- (2) The Secretary shall, with the approval of the Chairman of the Board issue notices to convene meetings of the Board and keep the record of minutes and shall take necessary steps for carrying out the decisions of the Board.

- 5. <u>Appointment of Chief Executive Officer and other Officers and staff—(1)</u>
 The Government may appoint an officer of the Labour Department not below the rank of a Labour Officer as the Chief Executive Officer of the Board.
- 2) The Government may appoint a Chief Accounts Officer in the cadre of Under Secretary, Finance Department or an Accounts Officer from the Treasuries and Accounts Department on foreign service terms and conditions.
- (3) The Government may also appoint as many Officers, as may be necessary, on deputation from the Labour Department or from any other departments or undertakings or Corporations or Boards of the State Government or by direct recruitment as Executive Officers for the purpose of implementation of the Scheme.
- (4) The Government may also appoint as many Inspectors and staff, as may be necessary, on deputation from Labour Department or from any other departments or undertakings or Corporations or Boards of the State Government or by direct recruitment for the purpose of implementation of the Scheme.
- 6. <u>Chief Executive Officer of the Board, etc., to be public servants.</u>—The Chief Executive Officer and other officers and staff of the Board appointed under this Scheme shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act XLV of 1860).
- 7. <u>Administrative and financial powers of the Chief Executive Officer.—(1)</u> The Chief Executive Officer of the Board may, without reference to the Board, sanction expenditure on contingencies, services and purchase of articles, subject to the limit up to which he may be authorized to sanction expenditure with such restrictions imposed by the Board with the approval of the Government.

- (2) The Chief Executive Officer may also exercise such administrative and financial powers other than those specified in sub-clause (1) above, as may be delegated to him from time to time by the Board with the approval of the Government.
- 8. <u>Opening of district and local offices..-</u> The Board may with the approval of the Government, open district and local offices, as it may consider necessary, for the purpose of implementing the Scheme. It may also define the functions of such Offices.
- 9. <u>Registration of Manual workers</u>.—(1) Any manual worker who has completed the age of 18 years but not completed 60 years, may register his name with the Board [through the Labour Officer (Social Security Scheme) of the respective district] to become a member of the Scheme.
- (2) Application for such registration shall be made ²[in duplicate to the Labour Officer (Social Security Scheme) of the respective district] in the Form-I appended to this Scheme together with a certificate of employment issued by any of the persons or officers specified below:--
 - (a) Employer of any manual worker;
- ₃[(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form E appended to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf;"]
- (c) Any officer not below the rank of an Assistant Inspector of Labour in the Labour Department or an officer not below the rank of an Assistant Inspector of Factories in the Department of Inspectorate of Factories.;
- ⁴[(d) Village Administrative Officer and for Chennai District, the Revenue Inspector concerned];

^{1, 2} Inserted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

³ Substituted by G.O.(Ms) No.78,Labour and Employment (I1) Dept, Dt.15th May 2015.

⁴ Added by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt. 24th October 2008.

- ["(3) (a) The registration of the name of the manual worker with the Board shall be made by the Labour Officer (Social Security Scheme) of the respective district after due verification by the respective Village Administrative Officer and for Chennai district, by the Revenue Inspector concerned.]
- (b) The registration under this clause is valid for a period of ²[five years] or until the registered manual worker attains the age of sixty years, whichever is earlier"]
- (4) Every registered manual worker whose name has been registered under this clause will be issued with an identity card in Form-II free of cost by the ³[Labour Officer (Social Security Scheme) of the respective district:]
- (5) In case of loss of the identity card, a duplicate Identity card will be issued by the ⁴[Labour Officer (Social Security Scheme) of the respective district] on an application made by the registered manual worker concerned and on payment of twenty rupees.
- (6) (a) Every registered manual worker shall furnish name, address, relationship of the nominee to whom the benefits shall be payable in the event of his death in the application.
- (b) If a manual worker has a family at the time of making a nomination, the nomination shall be made in favour of one or more members of his family. Any nomination made by such worker in favour of a person who is not a member of his family shall be void.
- (c) If at the time of making a nomination the manual worker has no family, the nomination may be made in favour of any person or persons.
- (i) If the manual worker subsequently acquires a family such nomination shall forthwith become invalid and the manual worker shall make within ninety days of acquiring a family, a fresh nomination in favour of one or more members of his/her family.

^{1, 3, 4} Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

² Substituted by G.O.Ms.No.134,Labour and Employment (I1) Dept, Dt.18th November 2014.

- (ii) If a nominee predeceases the manual worker, the interest of the nominee shall revert to the manual worker who shall make a fresh nomination in respect of such interest.
- ¹["(d) Where the nomination made is incomplete or becomes void, the assistance shall be released to the legal heirs of the deceased registered manual worker":]
- 10. <u>Suspension and cancellation of membership.</u>— (1) ²[The Labour Officer(Social Security Scheme) of the respective district] may, if he has any reasonable cause to believe that the membership and or benefit under this Scheme has been secured by a registered manual worker by making any statement in relation to, any application or the registration, which is incorrect or false in any material particular or has contravened any of the provisions of the Act, or any Rule or Scheme framed under the Act, suspend such membership pending the completion of any enquiry against the holder of such membership.
- (2) ³[The Labour Officer (Social Security Scheme) of the respective district] may, if he is satisfied, after making such inquiry as he may think fit, that the holder of a membership has made a false or incorrect statement of the nature referred to in sub-clause (1), or has contravened any provision of the Act or any Rule or Scheme framed under the Act, cancel such membership.

Provided that no such membership shall be cancelled unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action.

(3) Every person whose membership has been cancelled shall forfeit all his claims under the Scheme.

¹ Added by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008

^{2, 3} Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

- (4) Any registered manual worker aggrieved by the orders passed by the authority referred to in sub-clause (2) is entitled to prefer an appeal to the Chief Executive Officer within thirty days from the date of receipt of such orders. The Chief executive Officer may, for valid reasons to be recorded in writing allow preference of appeal after a period of 30 days but not exceeding ninety days. On such preference of appeal the Chief Executive Officer shall dispose of the appeal within a period of three months from the date of filing of such appeal, after giving an opportunity to the aggrieved manual worker. The orders passed by the Chief Executive Officer shall be final.
- 11. <u>Maintenance of registers</u>.—(1) Every employer shall maintain a Register of Contribution in Form-III.
- (2) Every employer shall maintain an Inspection Register in which the Inspector appointed for the purpose of the Scheme may record his remarks regarding any defects that may come to light at the time of his inspections.
- (3) The records relating to a calendar year shall be preserved until the end of the subsequent three years.
- (4) The Board [and the Labour officer (Social Security Scheme) of the respective district] shall maintain a Register of Members in Form IV.
- 12. The Tamil Nadu Manual Workers Social Security and Welfare Fund:-
- (1) There shall be constituted a fund called the "The Tamil Nadu Manual Workers Social Security and Welfare Fund" to which shall be credited:--
 - (a) all contributions received by the Board from the Government as grant;
 - (b) all contributions received by the Board under the scheme;
 - (c) all moneys received by the Board by way of sale or disposal of Properties and other assets;
 - (d) interest on investments in securities, deposits and rents;
- (e) all moneys received by way of interest charged for the delayed payment of contribution under clause 27 of the Scheme; and

¹ Inserted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

- (f) all moneys received by the Board in any other manner or from any other source.
- (2) All moneys received by the Board and forming part of the Fund shall be kept in Current Account of any of the Nationalised Banks or any of the Co-operative Banks under the control and supervision of Tamil Nadu State Co-operative Bank or any other bank as may be specified by the Board from time to time. Such account shall be jointly operated by the Secretary of the Board and another Officer authorized by the Secretary of the Board.
- 13. <u>Contributions.—(1)</u> The contribution payable under this scheme shall comprise contribution payable to the Board by an employer (hereinafter referred to as the "employer's contribution"), and the grant made to the Board by the Government, from time to time as contribution to the Fund which shall form part of the Fund.
- (2) All remittances payable to the fund shall be rounded off to the nearest rupee.
- (3) Every employer shall pay to the Board a sum equivalent to 3% of the wages payable by him to the manual workers, employed by him, before the 15th day of every month by means of a demand draft drawn in favour of the "Secretary, Tamil Nadu Manual Workers Welfare Board", Payable at Chennai accompanied by a statement in Form V.
- 14. Renewal of Registration:-- (1) Every manual worker whose name has been registered under Clause 9, shall renew his registration before the expiry of the period of [five years] specified in that Clause.
- (2) A registered manual worker who fails to renew his registration shall cease to be member automatically. No specific orders on the cessation of membership need be issued under this provision.
- (3) A registered manual worker whose membership ceased under sub-clause (2) may be re-admitted by the ²[Labour Officer (Social Security Scheme) of the respective district, after due verification].

¹ Substituted by G.O.Ms.No.134,Labour and Employment (I1) Dept, 18th November 2014. 2 Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

- (4) Notwithstanding his re-admission under sub clause (3), he shall not be eligible to claim any benefits that may become due during the period of non renewal.
- 15. <u>Intimation about change of employer, employment, place etc:--</u> Every registered manual worker who leaves or changes his service under an employer, or changes his scheduled employment to another, or migrates from one place to another place shall, within thirty days of such change intimate the [Labour Officer (Social Security Scheme) of the respective district] by a letter sent by registered post or delivered in person.
- 16. <u>Utilisation of Fund:--</u> (1) The Fund of the Scheme shall vest in and be held and applied by the Board as Trustee subject to the provisions and for the purposes of this scheme.
- (2) It shall be lawful for the Board to invest the moneys in any Government Financial Institutions, Co-operative Banks, Nationalised Banks, or Corporations authorized by the Government which offers the highest rate of interest as on the date of such investment.
- 17 <u>Personal Accident Relief:--</u> (1) All registered manual workers when met with the accident are eligible for Personal Accident Relief ²[and the nominees of the family of the manual worker, who has registered himself in the Tamil Nadu Manual Workers Welfare Board and died by any type of accident, are eligible for personal accident relief)

<u>Explanation:</u> For the purpose of this clause "Accident" means any bodily injury 3[or death] or loss of limbs or loss of sight resulting solely and directly from accident arising out of and in the course of his employment 4[or death] but does not include any intentional self injury, suicide, attempted suicide, injury caused while under the influence of intoxicating liquor or drugs or resulting from the injured worker committing any breach of Law or rules, regulations or instructions applicable from time to time.

¹ Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

² Added by G.O.Ms.No.37,Labour and Employment (I1) Dept, Dt.28th February 2011.

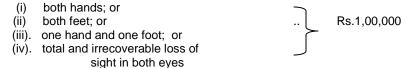
^{3.} omitted by G.O.Ms.No.37,Labour and Employment (I1) Dept, Dt.28th February 2011

^{4.} added by G.O.Ms.No.37,Labour and Employment (I1)Dept, Dt.28th February 2011

(2) The risk covered by the Scheme and the amount of compensation payable shall be as follows:

(a) Death		Rs.1,00,000
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(b) Loss of actual physical separation or total and irrecoverable loss of use of:-



(c) Loss of actual physical separation of or total and irrecoverable loss of use of:-

- one hand; or (i) ... Rs.50,000 (ii) one foot; or (iii) total and irrecoverable loss of sight in one eye.
- (d) Permanent total disablement from injuries other than those specified in items (b) and (c) above Rs.25,000
- (e) Permanent partial disablement as specified in column (1) of the Table appended hereunder

the rate the specified At in corresponding Entry in column (2) of the Table below

THE TABLE

Nature of disablement	Compensation in percentage (to be applied on Rs.1,00,000/-)			
(1)		(2) PERCENT		
1. Loss of toes	All	20		
	Great both phalanges Great One phalanx	5 2		
	Other than great, If	1		
	More than one toe lost ea			
2. Loss of hearing	Both ears	50 15		
3. Loss of hearing	one ear			
 Loss of four fingers and thumb of one hand 		40		
5. Loss of four fingers		35		
6. Loss of thumb	Both Phalanges	25		
7. Loss of index finger	Three Phalanges	10		
	Two Phalanges	8		
	One Phalanx	4		
8. Loss of middle finger	Three Phalanges	6		
	Two Phalanges	4		
	One Phalanx	2		
9. Loss of ring finger	Three Phalanges	5		
	Two Phalanges	4		
	One Phalanx	2		
10. Loss of little finger	Three Phalanges	4		
	Two Phalanges	3		
	One Phalanx	2		
11. Loss of Metacarpal	(additional)	3		
1 st or 2 nd 3 rd 4 th or 5 th	(additional)	2		
12. Any other Permanent Partial disablement		Percentage as assessed by the Doctor		

- 1["(2-A) In case of disablement due to accident, the registered manual worker shall also be eligible to claim wheel chair or artificial limbs, in addition to the amount of compensation".]
- (3) <u>Claim:</u> (a) Immediately upon the happening of any accident while in pursuit of his employment resulting in death or loss of limbs or loss of sight, the employer shall send a report to the ²[Labour Officer (Social Security Scheme) of the respective district] and to the Police in Form VI, within three days of such occurrence of the accident. In any other case the report of the accident may be sent to the ³[Labour Officer (Social Security Scheme) of the respective district] either by the injured worker or the nominee of the deceased worker or a representative of a trade union of the employment concerned. The ⁴[Labour Officer (Social Security Scheme) of the respective district] shall investigate the accident occurred, in the work place either on the report of the accident received from the employer or the injured worker or the nominee of the deceased worker or a representative of a trade union of the employment concerned.
- (b) In the case of injury or loss of limbs or loss of eyesight specified in items (b) to (e) of sub-clause (3), the claim shall be made by the registered manual workers concerned, in the event of death of a registered manual workers, the claim shall be made by his nominee in Form VII.
- (c) In case of death of a registered manual worker due to accident, death certificate and post-mortem certificate issued by an authority who is competent to issue such certificate shall be produced by the claimant. If there is delay for more than thirty days in getting the post-mortem certificate, the certificate given by the Tahsildar in this regard shall be produced.
- (d) In case of loss of limbs or loss of eyesight or, partial disablement due to accident, the claimant should produce a medical certificate issued by a medical officer not below the rank of a Civil Assistant Surgeon.

- (e) The ₁[Labour Officer (Social Security Scheme) of the respective district] shall after due verification, ₂[sanction the compensation in addition to provide artificial limbs or wheel chair to the claimant.]
- 18. <u>Pension Scheme.</u>- (1) <u>Eligibility</u> Every registered manual worker who has completed 60 years of age is eligible for pension, ³[if he has continued as such worker for a continuous period of not less than five years.]

Provided that a manual worker who has not completed 60 years of age but registered with the Board 4[for a continuous period of five years] is also eligible for pension if he has become disabled due to sickness and incapacitated from normal work.

(2) Claim.- (a) Every registered manual worker who is eligible for pension under sub-clause (1) shall apply to the 5[Labour Officer (Social Security Scheme) of the respective district] in form VIII & VIII-A as applicable.

Provided that a disabled manual worker who is eligible for pension under the proviso to sub-clause (1) shall produce to the 6[Labour Officer (Social Security Scheme) of the respective district] a certificate of proof of his disability issued by a Medical Officer not below the rank of a Civil Surgeon.

(b) The 7[Labour Officer (Social Security Scheme) of the respective district] shall examine every application for pension in accordance with the provisions of this clause and may accept or reject the claim. The decision of the 8[Labour Officer (Social Security Scheme) of the respective district] shall be final;

Provided that the <code>9[Labour Officer (Social Security Scheme)</code> of the respective district] shall, before rejecting a claim for pension, give the applicant a reasonable opportunity of making his representation.

(3) Amount of pension:- The quantum of pension shall be 10[Rs.1000/- (Rupees One Thousand only)]

^{1,5,6,7,8 &}amp; 9 Substituted by G.O.Ms.No.122,Labour and Employment (I1) department, dated 24th October 2008

^{3, 4} deleted as per G.O.Ms.No.36, Labour and Employment (1-2) department, dated 28.2.2011

^{2,10} Substituted by G.O.Ms.No.64,Labour and Employment (I1) Dept, Dt.01.03.2016

- 19. Assistance to meet the funeral expenses of a registered manual worker:--
- 1) If a registered manual worker dies, the 1[Labour Officer (Social Security Scheme) of the respective district, after due verification] 2[shall sanction a sum of Rs.5,000 (Rupees Five Thousand only)] to the nominee of the deceased registered manual worker to meet the funeral expenses of the deceased registered manual worker.
- (2) The application for claiming the amount specified in sub-clause (1) shall be in Form IX and shall be accompanied by the death certificate of the deceased registered manual worker and the original identity card issued 3[(xxxx)] to the deceased worker.
- 20. Assistance on the natural death of a registered manual worker:-- (1) If a registered manual worker dies naturally, the ⁴[Labour Officer (Social Security Scheme) of the respective district, after due verification] ⁵[shall pay a sum of Rs.20,000/- (Rupees Twenty Thousand only)] to the nominee of the deceased registered manual worker.
- (2) The application for claiming the amount specified in sub-clause (1) shall be in Form-IX and shall be accompanied by the death certificate of the deceased registered manual worker and the original identity card issued to the deceased worker.
- 21. <u>Assistance for education of the son or daughter of a registered manual worker.</u> ₆[(1) The assistance for the education of the Children of a registered manual worker shall be sanctioned by the Labour Officer (Social Security Scheme) of the respective district, after due verification as specified in the Table below:]

^{1,4,6} Substituted by G.O.Ms.No.122,Labour and Employment (I1) department, dated 24th October 2008

^{2,5} vide G.O.Ms.No.196, Labour and Employment department, dated 17.11.2017

³ The expression "by the board", Omitted by G.O.Ms.No.122, Labour and Employment (I1) Dept, Dt. 24.10.2008.

THE TABLE

Serial number	Form	Course of study	Day so	cholar	Hosteller		
			Boys	Girls	Boys	Girls	
			Rs.	Rs.	Rs.	Rs.	
1	ΧI	10 th Std., studying – Girl children	-	1,000	-	-	
		only					
2	X	10 th Std. passed	1,000	1,000	•		
3	XI	11 th studying – Girl children only	-	1,000			
4	ΧI	12 th studying – Girl children only	-	1,500			
5	X	12 th Std. passed	1,500	1,500	•		
6	XII	Studying regular Bachelor Degree	1,500	1,500	1,750	1,750	
		course(Every academic year)					
2[7	XII	Studying regular Post Graduate	4,000	4,000	5,000	5,000	
		course(Every academic year)					
8	XII	Studying regular Profession Course in Law, Engineering, Medicine, Veterinary Science and allied courses (Every academic year)	4,000	4,000	6,000	6,000	
9	XII	Studying regular Post Graduate Professional Course in Law, Engineering, Medicine, Veterinary Science and allied courses (Every academic year)	6,000	6,000	8,000	8,000]	
10	XII	Studying ITI or Polytechnic course(Every academic course)	1,000	1,000	1,200	1,200	

- (2) The amount shall be sanctioned only if the following conditions are fulfilled, namely. -
- (a) only two children of a registered manual worker shall be given this assistance; and
 - (b) the registered manual worker shall have no dues payable to the Board.
- ₁[(3) The application for assistances specified in Serial numbers 2 and 5 in column (1) of the Table in sub- clause (1) shall be in Form X to be submitted after passing of the course, the application for assistances specified in serial numbers 6 to 10 in column (1) of the said Table shall be in Form XII to be submitted before completion and passing of the course and the application for the assistances specified in serial numbers 1, 3 and 4 shall be in Form XI to be submitted before completion and passing of the course.]

¹ Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008

² Substituted by G.O.Ms.No.64,Labour and Employment (I1) Dept, Dt.01.03.2016

- (4) Where both husband and wife have applied for assistance under this clause, one of them alone shall be eligible for such assistance.
- 22. <u>Assistance for marriage.</u> (1) The ₁[Labour Officer (Social Security Scheme)of the respective district shall, on an application from a registered manual worker, after due verification,] ₂[sanction a sum of Rs.3,000/- (Rupees threee thousand only) for men and Rs.5000/- (Rupees five thousand only)] for women) as assistance to meet the marriage expenses of the applicant or his son or daughter of the registered manual worker as the case may be.
- (2) The amount shall be sanctioned only if the following conditions are fulfilled, namely. –
- (a) the family of a registered manual worker can avail this assistance only twice;
 - (b) the registered manual worker shall have no dues payable to the Board;
- (c) the registered manual worker shall have attained the age prescribed by law for marriage; and
- (d) the person for whose marriage the assistance is sought shall have attained the age prescribed by Law for marriage.
- (3) Where both husband and wife have applied for assistance to the marriage of his son or daughter under this clause, one of them alone shall be eligible for this assistance.
- (4) The application for assistance under this clause shall be in Form-XIII.
- 23. <u>Assistance for delivery or miscarriage of pregnancy or the termination of pregnancy by registered manual female worker:</u> 3[(1) The Labour Officer (Social Security Scheme)of the respective district, shall, on an application from a registered female manual worker, sanction the assistance as indicated below, after due verification of the proof produced by her of her pregnancy or delivery of child by her or the miscarriage of her pregnancy or the termination of pregnancy:
 - (i) Pregnancy -

Rs. 6,000/-

(Rs. 3000/- shall be paid between seventh month to ninth month of pregnancy period and remaining Rs.3000/- shall be paid from two to five month after the delivery of the child).

- (ii) Miscarriage of pregnancy Rs. 3,000/-. (iii) Termination of pregnancy Rs. 3,000/-]
- (2) The amount shall be sanctioned, only if the following conditions are fulfilled, namely:-
- (a) registered female manual worker can get this assistance only twice;
- (b) registered female manual worker shall have no dues payable to the Board; and

¹ Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008

² substituted by G.O.Ms.No.39, Labour and Employment (1-2) Department, dated 28.2.2011

³ substituted by G.O.Ms.No.230, Labour and Employment Department, dated 01.12.2016

- (c) registered female manual worker shall not be given this assistance if she already has two children.
- (3) The application for claiming the amount specified in sub-clause (1) shall be in Form XIV.
- 24. Assistance for purchase of spectacles by a registered manual worker.-
- (1) The [Labour Officer (Social Security Scheme) of the respective district, shall on an application Form XV from a registered manual worker, after due verification] sanction a sum not exceeding Rs.500/- (Rupees five hundred only) as an assistance towards reimbursement of cost of spectacles.
- (2) ₂[***].
- (3) The amount shall be sanctioned only if the following conditions are fulfilled, namely. -
- (a) This assistance shall be given to a registered manual worker only once.
- (b) The registered manual worker applying for assistance shall have no dues payable to the Board.
- 25. <u>Eligibility to avail the benefits</u>. A registered manual worker will be eligible to avail the benefits under this Scheme only if he has not availed similar benefits of any other Schemes of the Government.
- 26. <u>Penalty. (1)</u> If any employer who, for the purpose of avoiding any payment to be made by him under the Act or under this Scheme or if any person who, for the purpose of enabling an employer to avoid such payment, knowingly makes or causes to be made any false statement or false representation shall be punishable with fine which may extend to five hundred rupees or with imprisonment for such term which shall not exceed three months and for the second or subsequent offence with fine which may extend to one thousand rupees or with imprisonment which shall not exceed a term of six months.
- (2) If an employer who contravenes or makes default in complying with any of the provisions of this Scheme shall for such contravention or noncompliance, be punishable with fine which may extend to five hundred rupees or with imprisonment for such term which shall not exceed three months and for the second or subsequent offence, with fine which may extend to one thousand rupees or with imprisonment which 3["shall not exceed a term of six months or with both imprisonment and fine and if the contravention is continued after conviction, with a further fine which may extended to one hundred rupees for each day on which the contravention is so continued".]

¹ Substituted by G.O.Ms.No.122,Labour and Employment (I1) Dept, Dt.24th October 2008.

^{2 [***]} Omitted by G.O.Ms.No.90,Labour and Employment (I1) Dept, Dt.2thJune 2015.

³ Substituted by G.O.Ms.No.168,Labour and Employment (I1) Dept, Dt.09.10.2015

- 27. <u>Mode of recovery of amount from employers</u>. Any amount due from the employer in pursuance of the scheme shall, without prejudice to any other mode of recovery, be recoverable on behalf of the Board as an arrear of land revenue together with interest at such rate as may be notified by the Government.
- 28. <u>Power to remove difficulties</u>. If in the opinion of the Board any difficulty or doubt arises as to the Interpretation of any of the provisions of the Scheme or in the implementation of the Scheme, the Board shall refer the question to the Government and the decision of the Government shall be final and binding.
- 29. <u>Construction of reference to the registration, contribution etc., under the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2001.</u> The contribution made by any manual worker and the contribution made by an employer after registration and the consequential benefits accrued to any manual worker under the Tamil Nadu Manual Worker's Social Security and Welfare Scheme, 2001 shall be construed as contribution made and the benefits accrued under this scheme.

for Form I, the following Form shall be substituted, namely:-

FORM - I

[See clause 9(2)]

APPLICATION FOR REGISTRATION

То	7			
	er (Social Security	/ Scheme),		
distri				Affix
Registration No				Passport
	the Registration A	luthority)		Size
1["1.(a) Name of	the worker	:		Photograph
(b) Sex		:		
(c) Religion		:		
(d) Caste		:		
(e) Categor	y	SC ST	MBC BC O	C : ";]
2.Name of the Fa	ther/Husband	:		
3.Date of Birth		:		
(enclose Xerox C	opy of evidence		Day Month Ye	ear
in proof duly attes	sted by a Group A	or Group B office	r)*	
4.Marital Status				
(Whether marrie	ed, unmarried, wid	low/widower) :		
5.Permanent add	ress			
6.Present addres	S	:		
7.State whether s	self-employed or e	employed :		
8.If employed, fur				
	ed and also the na			
address of the	employer/ contrac	tor :		
9.Nature of work		:		
10. Number of year	ars engaged in the	e employment		
as on the date		:		
	the member of the	e family :		
SI. No	Name	Age	Relationship	Marital status
(1)	(2)	(3)	(4)	(5)
12. (a) Whether t	he wife/husband i	s employed? :		
(b) If so furni		1 - 7		
` '		ural Death/Accide	ntal	
Death Assist		:		
Name and addres		·		Percentage of amount to be paid
		the worker		
(1)		_(2)	(3)	(4)
*/:\ D::utla	-t (::) Oct	l Osacitisada sa /i	ii) Dairdin a Linna	an (iv) Dation Orași

Signature/Thumb impression of the manual worker (Left hand thumb impression to be attested by the Registering Authority)

^{*(}i) Birth Certificate or (ii) School Certificate or (iii) Driving License or (iv) Ration Card or (v)Voter's identity card or(vi) Certificate from Registered Medical Practitioner not below the rank of Civil Surgeon of a Government Hospital in the prescribed format duly signed by the worker.

^{**}Nominees shall be Dependant Family Members.

DECLARATION BY THE APPLICANT***

In declare that I am not registered as a member in any other Manual workers welfare board or Boards constituted by the Government of Tamil Nadu or under any other Government scheme.

•	ture or left hand thumb impression of the manual worker. b impression to be attested by the Registration authority)
(2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	,,,
***Any false declaration/certification w	rill entail legal action
CERTIFIC	CATE OF EMPLOYMENT***
	rnished by Thiru/Thirumathi/Selvirorker in the application for registration are true to the best
	Signature and name of the person/ Officer issuing the certificate
***Any false declaration/certification w	vill entail legal action
	FICATION CERTIFICATE ied that the particulars furnished in the application and the nd recommended for registration.
Place: Date :	Village Administrative Officer/ Revenue Inspector(for Chennai district)
the applicant is registered as member	ecommendation of theis accepted and of the Tamil NaduWelfare Board. n case of rejection, reason should be clearly mentioned). Labour Officer (Social Security Scheme)District
Received from Selvi/Thiru/Tmt	NOWLEDGEMENT SLIPresiding at registration as manual worker in the Tamil Nadu
Welfare Board. Office Seal:	Labour Officer (Social Security Scheme) District with date:

Designation:

FORM – II

[See Clause 9 (4)]

IDENTITY CARD



TAMIL NADU

•••••

WELFARE BOARD

LABOUR STATUE

IDENTITY CARD

SCHEME ASSISTANCES OF THE BOARD

1.	Accident Insurance Scheme	Rs.
	(a) Accidental Death	1,00,000/-
	(b) Accidental Disability	Based on Extent of Disability
2.	5[Natural Death Assistance	20,000/-
3.	Funeral Expenses Assistance	5,000/-]
4.	Educational Assistance:-	
	(a) Girl Children studying 10 th	1,000/-
	(b) 10 th Passed	1,000/-
	(c) Girl Children studying 11 th	1,000/-
	(d) Girl Children studying 12 th	1,500/-
	(e) 12 th Passed	1,500/-
	(f) Regular Degree Course	1,500/-
	with hostel facility	1,750/-
	(g) 3[Regular Post Graduate Course	4,000/-
	with hostel facility	5,000/-
	(h) Professional Degree Course	4,000/-
	With Hostel Facility	6,000/-
	(i) Professional PG Course	6,000/-
	With Hostel Facility	8,000/-]
	(j) I.T.I. or Polytechnic	1,000/-
	With Hostel Facility	1,200/-
5.	Marriage Assistance	1[5,000/- for women
		3,000/- for men]
6.	Maternity Assistance	6,000/-
		4[Rs.3000/- seventh month to
		ninth month of pregnancy &
		Rs.3000/- Second to fifth
		months after the delivery]
7.	Reimbursement of Cost of Spectacles	Upto 500/-
8.	2[Pension	1000/- per month]

¹ vide G.O.(D) No.39, Labour and Employment Department dt.28.2.2011

^{2, 3} Substituted by G.O.(D) No. 64, Labour and Employment Department dt.01.03.2016

⁴ vide G.O.(D) No.230, Labour and Employment Department dt.01.12.2016

⁵ vide G.O.(D) No.196, Labour and Employment Department dt.17.11.2017



TA	٩N	1IL	NA	DU
			- 1	

WELEADE

WELFARE BOARD

> Affix Passport Size Photograph

Registration No. :

Date :

1["1. (a) Name of the worker:

(b) Sex :

(c) Religion :

(d) Caste :

(e) Category SC ST MBC BC OC : ";

2. Father / Husband :

3. Date of Birth / Age :

4. Employment :

Registration should be renewed before

5. Permanent Address	:	
6. Present Address	:	
7. Marital Status	:	
8. Details of Nominees	:	
9. Registration Number if Member of Trade Union	÷	
Signature of the Worker		Signature of the Officer Labour Officer (Social Security Scheme)District

Details of Scheme Assistance provided to the worker

Sl. No.	Name of the	1 [Name of	File No.	Amount	Signature of
	Assistance	the Person]	and Date	distributed	the Officer
	provided				

substituted by G.O.Ms.No.122, Labour and Employment (I1), 24th October 2008.

Renewal details

Date of Renewal	Receipt No. and	Next Renewal	Signature of the
	Date	Date	Renewing Officer
			with seal

GENERAL INSTRUCTIONS

- ➤ The Registering individual should have completed 18 years of age and below 60 years of age.
- ➤ No Registration / Renewal Fee.
- ➤ Registration should be renewed once in 6[five years.]
- ➤ In case of loss of Identity Card, Duplicate Identity Card may be collected from the ¹[Labour Officer (Social Security Scheme) of the respective district] by remitting Rs. 20/-
- ➤ In case of change of Residence new address should be intimated to the ²[Labour Officer (Social Security Scheme) of the respective district.]
- After Marriage of the worker, application should be made to the [Labour Officer (Social Security Scheme) of the respective district] for change of nominee in the Original Registration Application Form.
- ➤ In the event of death of the worker, the original identity card should be surrendered to the ₄[Labour Officer (Social Security Scheme) of the respective district] along with the application for Natural Death Assistance.
- ➤ The Original identity card should be enclosed along with claim application each time when the Assistance is sought for.
- > 5[All assistances should be extended to the beneficiary through "RECS" system of Banking services]

^{1,2,3 .4} substituted by G.O.Ms.No.122, Labour and Employment (I1) Dept, Dt. 24th October 2008. 5 vide G.O.(D) No.102, Labour and Employment (I-1) Department,dated 8.11.2011. 6 Substituted by G.O.Ms.No.134,Labour and Employment (I1) Dept, Dt. 18th November 2014.

UZHAIPPOM UYARVOM



G. 133, Chinthamani Co-operative Commercial Complex, Anna Nagar East, Chennai – 600 102. Phone : 26631149

$\mathsf{FORM}-\mathsf{III}$

[See Clause 11 (1)]

1. Name and address of the Employer :

2. Name of the establishment :

REGISTER OF CONTRIBUTION

Na of t wor	the	Registration No.	Nature of employment	Wages earned during the month	Total Wages	Employers' Contribution made to the Board	Particulars of D.D. No. date and name of the Bank
(1	1)	(2)	(3)	(4)	(5)	(6)	(7)

₁["FORM – IV

[See Clause 11 (4)]

MEMBERSHIP REGISTER

Serial Number	Name of the Manual worker	Sex	Religion	Caste	Category	Name and address of the establishment (in case of self employed worker indicate the same)	Date of Registration	Registration Number
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

".]

¹ Substituted by G.O.Ms.No.151,Labour and Employment (I1) Dept, Dt.12.07.2016

$\mathsf{FORM}-\mathsf{V}$

[See Clause 13 (3)]

1. Name and address :

2. Name of the establishment :

STATEMENT OF CONTRIBUTION

SI. No.	Name of the worker	Registration No.	Nature of Employment	Wages earned during the month	Total Wages	Employees Contribution made to the Board	Particulars of DD (No., Date and Name of the Bank)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

$\mathsf{FORM}-\mathsf{VI}$

[See Clause 17 (3) (a)]

ACCIDENT INTIMATION FORM

To	
_	e Labour Officer (Social Security Scheme), District]
То	
	Inspector / Sub-Inspector of Police,
Sir,	
Thir	ru / Thirumathi/Selvi/Selvanson of / wife of
/ daughter	ofemployed in the work
place	has suffered loss of
limbs / loss	s of eye-sight/total disablement/partial injury/ 2["death due to accident
occurred	on the (date) at (time)".]
	(Signature of the Employer)
_	Address:
Date:	
	Signature of the Worker/Nominee/ Representative of a Trade Union.

¹ substituted by G.O.Ms.No.122, Labour and Employment (I1) Dept, Dt. 24th October 2008

² Substituted by G.O.Ms.No.168,Labour and Employment (I1) Dept, Dt.09.10.2015

for Form VII, the following Form shall be substituted namely:-

FORM-VII

[see clause 17(3)(b)]

APPLICATION FOR PAYMENT OF COMPENSATION FOR ACCIDENTAL DEATH/DISABILITY/1[PROVISION OF ARTIFICIAL LIMBS OR WHEEL CHAIR]

To The Labour Officer (Social Security Scheme),district.	OK
1.(a)Name of the registered manual worker(b)Address(in full)(on the date of death/disability)(c)Age	: : : : :
(d)Registration number and date of initial registration(e)Renewal date(f)Occupation	:
2.(a) Area (b)Place (c)District	: : : :
3.(a)Name of the nominee(b)Relationship with the deceased registered manual work (in the case of accidental death only)(c)Age of the nominee(d) Address in full (with PIN)	: orker :
4.Whether the claimant is the registered worker? himself(in the case of accidental disability)or the nominee of the registered manual worker	er?
5.Date and time of accident	
6.Place of accident (a)at the work place (b)outside the work place	:
7.Whether intimation regarding accident has been given in Form VI as per clause 17(3)(a)?	:
8. Whether the accident resulted in death/ loss of limb/loss of eye sight/partial injury?	:
9.In the case of accidental disability, a certificate from a Civil Surgeon of the Government Hospital indicating the percentage of disability due to accident with details should be obtained and enclosed in original.	:
² ["9-A In the case of accidental disability, whether the applicant requires wheel chair/artificial limbs	:

(strike out whichever is not applicable).";]

	atn(In case of accidental death) :
	st Information Report from earer to the place of accident
to be closed	
(iii)Post-Mortem Certifi	cate and final
` ,	should be sent in original :
(iv)Death Certificate(at	
enclosed	:
	Signature/Thumb impression of the registered manual worker/ nominee in case of death.
DECLAR	ATION BY THE CLAIMANT*
I hereby declare that the best of my knowledge. In the exfound to be false, I hereby agree or value of artificial limbs of death/disability. I also hereby deany other Welfare Board or Boar Tamil Nadu or under any other Gelace: Date:	particulars furnished above are correct and true to the vent of any of the information given above is ultimately to refund in full the amount <code>[of compensation and / r wheel chair]</code> received as assistance for accidental clare that I have not received similar benefit by claim in ds constituted by the Government of Government schemes. Thumb impression of the registered manual worker/ nominee in case of death. In will entail legal action.
I haraby constion of	SANCTION ter due verification for neumant of De
	ter due verification, for payment of Rs/- nly) towards accidental death/disability/2[provision of
	to Selvi/Thiru/Tmtnominee of the deceased
Office Seal:	Labour Officer (Social Security Scheme)
	district.
Place: Date:	(Affix Rubber Stamp)
	KNOWLEDGEMENT SLIP
	ru/ Tmt
	application for sanction of assistance towards
deceased registered	pvision of artificial limbs or wheel chair] in respect of manual worker Selvi/ Thiru/ Tmt,
•	worker Selvi / Thiru /
Tmt(Registration Number)
	Labour Officer (Social Security Scheme) district
	with date
	Name:
Office Seal:	Designation:

for Form VIII, the following Form shall be substituted namely:-

FORM-VIII

[see clause 18(2))

APPLICATION FOR PENSION

e),		Passport
		size photograph
		duly signed
•		daily digitod
:		
:		
:	:	
	;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;;	; ; ;

SI.	Date of initial registration/ Subsequent renewal	Period of validity of registration/renewal		
No.	·	From	То	
(1)	(2)	(3)	(4)	

6. Whether in receipt of any other pension?

If so, furnish complete details

If so, details may be furnished

Signature/Thumb impression of the registered manual worker.

DECLARATION**

I hereby certify that the facts mentioned above are true to the best of my knowledge and information. I am not a registered manual worker of any other Board. If ultimately it is found that any of the information given by me is false, I agree to refund the entire amount received by me as pension besides any other action that may be deemed fit by the appropriate authorities.

I also hereby declare that I have not received similar benefits by claim in any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government schemes.

Place:

Date : Signature/Thumb impression of the registered manual worker.

Name:

**Any false declaration/ Certification will entail legal action.

Note:1.Besides the photograph affixed above, another passport size Photograph should be enclosed with the application.

2.Incomplete application will not be considered.

SANCTION

		only) with	due verification, a monthly pension of effect from		shall		
Office Seal: Place: Date:			Labour Officer (Social Security Scheme)District .				
		AC	CKNOWLEDGEMENT SLIP				
,			Selvi/Thiru/Tmt(Registration Nosion.				
Office		our officer ((Social Security Scheme)d Name: Designation:	listrict with date			
applica	ation for sanct	tion of pens	(Social Security Scheme)o				

for Form VIII-A the following Form shall be substituted namely:-

FORM VIII-A

[<u>see</u> clause 18(2)]

APPLICATION FOR DISABILITY PENSION

To					Passport size
The	Labour Of	ficer (Social Security Scheme),			Photograph
		district.			duly signed
1.N	ame of the	Applicant	:		, ,
2.A	ddress in fu	ıll(to which pension			
is	to be sent)	(with PIN code)	:		
3.R	egistration	number and date			
(Ori	iginal identi [.]	ty card should be enclosed)	•		
4.A	ge and date	e of completion of			
6	0 years of	age	•		
5.D	ate of comp	pletion of continuous period of five	;		
yea	ars as regis	tered manual worker of the Board	:		
6.W	hether the	registration has been renewed			
reg	jularly witho	out any default? If so,			
Det	ails may be	furnished			
		:			
	SI.	Date of initial registration/	Period of validity of	f registration	/renewal
	No.	subsequent renewal			
			From	To	
	(1)	(2)	(3)	(4)	_

7.Whether the applicant has become disabled due to sickness and incapacitated from normal work?(If so, a certificate by a Medical Officer not below the rank of Civil Surgeon of the Government Hospital under his name and seal should be enclosed in Original)

8. Whether in receipt of any other pension?

If so, furnish complete details

Signature/Thumb impression of the registered manual worker.

DECLARATION**

I hereby declare that the facts mentioned above are true to the best of my knowledge and information. I am not a registered worker of any other Board. If ultimately it is found that any of the information given by me is false, I agree to refund the entire amount received by me as disability pension besides any other action that may be deemed fit by the appropriate authorities. I also hereby declare that I have not received similar benefits by claim in any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government Schemes. Place: Signature/Thumb impression of the Date: registered manual worker. **Any false declaration/certification will entail legal action. Note: 1. Besides the photograph affixed above another passport size Photograph should be enclosed with the application. 2.Incomplete applications will not be considered. SANCTION I hereby sanction after due verification a monthly pension of Rs...../-(RupeesThe amount shall be sent by money order. Office Seal: Place: Date: Labour Officer (Social Security Scheme)District **ACKNOWLEDGEMENT SLIP** Selvi/Thiru/Tmt..... Received from (Address in full).....(Registration No......) application for sanction of disability pension. Labour Officer (Social Security Scheme).....district with date Name: Office Seal: Designation:

for Form IX the following Form shall be substituted namely:-

Tο

FORM-IX

[See clause 19(2) and 20(2)]

APPLICATION FOR PAYMENT OF FUNERAL EXPENSES/ NATURAL DEATH ASSISTANCE

10	
The Labour Officer (Social Security Scheme)	
district.	
1.Name of the deceased registered manual worker	
2.Address in full(at the time of death)	:
3.Age(on the date of death)	:
4.Nature of work	:
5.(a)Registration Number and date of initial registration	•
(original Identity card should be enclosed).	
(b)Date of last renewal, indicating the	•
period upto which renewed	
6.(a)Place of death	
(b)Date of death	:
(c)Cause of death(to be indicated clearly)	•
(Avoid indicating as "Natural Death")	
(Death Certificate in original shall be enclosed)	
7.(a)Name of the nominee	:
(b)Age on the nominee(in completed years)	:
(c)Address of the nominee in full indicating PIN Code	:
· · ·	•
(d)Relationship of the nominee with the deceased	
registered manual worker	

Signature/Thumb impression of the nominee of the registered manual worker

DECLARATION OF THE NOMINEE**

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full the amount received as assistance for death/funeral expenses of the deceased manual worker.

I also hereby declare that I have not received similar benefit by claim in any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government schemes.

Place: Signature/Thumb impression

Date: of the nominee of the registered manual worker

^{**}Any false declaration/Certification will entail legal action.

I hereby certify that the particulars furni	shed in the application are correct.
Place:	
· · · · · · · · · · · · · · · · · · ·	ilNadu
	t/Secretary of the Registered Trade
	nt concerned/Assistant Inspector
	y other officer permitted to give
employment certificate.	
**Any false declaration/certification will entail le	egal action
SANCTIO	<u>ON</u>
	verification, a sum of Rs/-
(Rupeesonly) as assistanominee/ nominees, for the funeral of Thiru/Th	
a registered manual worker.	irumatrii/Seivi
a registered mandal worker.	
2.I hereby sanction, after due ve	rification, a sum of Rs/-
(Rupeesonly)	as assistance to
Thiru/Tmt/Selvi,nominee/n	
Thiru/Thirumathi/Selvi	.a registered manual worker.
Office Cool	
Office Seal: Place: La	abour Officer (Social Security Scheme)
	district.
Date	district.
ACKNOWLEDGI	EMENT SLIP
	-1-b
for sanction of Funeral/Natural death assist	
	i(Registration
No)	(rtogistiation
La	abour Officer (Social Security Scheme)
	district with date
	Name:
Office Seal:	Designation:

for Form- X, the following Form shall be substituted namely:-

FORM-X

[See Clause 21(3)]

APPLICATION FOR EDUCATION ASSISTANCE FOR PASS IN 10TH STANDARD AND 12TH STANDARD EXAMINATION

The Labour Officer (Social Security Scheme)district.	
1.Name of the registered manual worker2.(a)Registration Number and date of initial registration	on

(Original Identity card should be enclosed)

(b)Date of last renewal, indicating the period upto which renewed

3.Address(in full) with PIN Code

4.Details of family members of the registered manual worker:-

SI. No	Name	Relationship with the registered manual worker	Age
(1)	(2)	(3)	(4)

5. Details of the son or daughter for whom educational assistance is sought for:-

SI. No	Name (Son/Daughter)	Date of Birth	Examination passed	Month and year of pass	Name of the School studied
(1)	(2)	(3)	(4)	(5)	(6)

Note:-Xerox copy of the Mark Sheet in support of having passed the Examination, duly attested by a Group A or Group B Officer should be enclosed.

6. Number of children for whom the educational assistance has already been availed from the Board:-

SI. No	Name	Son/Daughter	Course for which assistance availed	Year of availing Assistance	Amount of assistance (Rs)
(1)	(2)	(3)	(4)	(5)	(6)

Signature/Thumb impression of the registered manual worker **DECLARATION BY THE APPLICANT***

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full the amount received as assistance. I further declare that I have not availed similar assistance from any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government Schemes.

Place:

Tο

Date: Signature/Thumb impression of the registered manual worker

^{*}Any false declaration /certification will entail legal action.

I hereby certify that the particulars furnished in the application are correct.

Place:					
Date:	Members,Tamil Nadu Welfare Board/ President/Secretary of the Registered Trade				
Union	riesideni/Secretary of the Registered Trade				
	of the Employment concerned/Assistant Inspecto of Labour concerned/Any other Officer permitted to give employment certificate.				
*Any false declaration/Certification will	entail legal action.				
<u> </u>	SANCTION				
(Rupeesonly)	due verification a sum of Rs/- as educational assistance, in respect of aughter of *Thiru/Tmt).				
Office Seal: Place: Labour C Date:	our Officer(Social Security Scheme)district.				
*Strikeout whichever is not applicable.					
<u>ACKNOW</u>	/LEDGEMENT SLIP				
Received from Thiru/Tmt/Selvi/application for sanction of educational	(Registration No)claim assistance.				
	Labour Officer (Social Security Scheme)district with date				
Office Seal:	Name: Designation:				

for Form- XI, the following Form shall be substituted namely:-

FORM-XI

[See Clause 21(3)]

APPLICATION FOR EDUCATIONAL ASSISTANCE FOR GIRL CHILDREN STUDYING IN 10TH STANDARD/11TH STANDARD

_	_		
		-	
		(

The Labour Officer (Social Security Scheme)

.....district.

- 1.Name of the registered manual worker
- 2.(a)Registration Number and date of initial registration
- (Original Identity card should be enclosed)
 - (b)Date of last renewal, indicating the

period upto which renewed

- 3.Address(in full) with PIN Code
- 4.Details of family members of the registered

manual worker:-

SI. No	Name	Relationship with the registered manual worker	Age
(1)	(2)	(3)	(4)

5.Details of the daughter for whom Educational Assistance is sought for:-

	012 010110 01 1110 010101	9		5151511155 15 55 615	J
SI.	Name	Date of	Standard in	Year of	Name of the
No		Birth	which studying	study(indicate	School with full
			(Std.10 th /11 th	the academic	address
			/12 ^{tth})	year)	
(1)	(2)	(3)	(4)	(5)	(6)

Note:- Certificate from the Head Master/Principal of the School to the effect that the daughter of the registered manual worker is studying the course, should be enclosed.

6.Number of children for whom the assistance has already been availed from the Board:-

SI. No	Name	Son/Daughter	Course for which assistance availed	Year of availing Assistance	Amount of assistance
(1)	(2)	(3)	(4)	(5)	(6)

Signature/Thumb impression of the registered manual worker **DECLARATION BY THE APPLICANT***

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full, the amount received as assistance.

I also hereby declare that I have not received similar benefits by claim from any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government Schemes.

Place:

Date: Signature/Thumb impression of the registered manual worker.

*Any false declaration/certification will entail legal action.

I hereby certify that the particulars furnished in the application are correct.

Place: Date:	Members,Tamil Nadu
*Any false declaration/certification will entail	legal action.
SANG	CTION
Office Seal: Place: Labour Officer Date:	r(Social Security Scheme)district.
40(4)0)4/155	ACEMENT OF ID
ACKNOWLEL	OGEMENT SLIP
Received from Thiru/Tmt No)claim application for sanction o	registered manual worker (Registration f educational assistance.
	Labour Officer (Social Security Scheme)district with date
Office Seal:	Name: Designation:

for Form- XII, the following Form shall be substituted namely:-

FORM-XII

[See Clause 21(3)]

APPLICATION FOR EDUCATIONAL ASSISTANCE FOR HIGHER EDUCATION

То	
The Labour Officer (Social Security Scheme)	
district.	
1.Name of the registered manual worker	:
2.(a)Registration Number and date of initial registration	
(Original Identity card should be enclosed)	:
(b)Date of last renewal, indicating the	
period upto which renewed	:
3.Address(in full) with PIN Code	:
4. Details of family members of the registered	

manual worker:-

	Name	Relationship with the registered	Age
SI.		manual worker	_
No			
(1)	(2)	(3)	(4)
•			

5. Details of the son or daughter for whom educational assistance is sought for:-

SI. No	Name	Date of Birth	Name of the course studying	Duration of the course	Name of the College/Institution with address in full
(1)	(2)	(3)	(4)	(5)	(6)

Note:- Certificate from the principal of the College/Educational institution to the effect that the son or daughter of the registered manual worker is studying the course indicating whether a day scholar or hosteller should be enclosed in original.

6. Number of children for whom the educational assistance has already been availed from the Board:-

SI. No	Name	Son/Daughter	Course for which assistance availed	Years of availing Assistance	Amount of assistance (Rs.)
(1)	(2)	(3)	(4)	(5)	(6)

Signature/Thumb impression of the registered manual worker **DECLARATION BY THE APPLICANT***

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full, the amount received as assistance.

I also hereby declare that I have not received similar benefits by claim from any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government Schemes.

Place:

Date: Signature/Thumb impression of the registered manual worker.

*Any false declaration/certification will entail legal action.

I hereby certify that the above particulars are correct.

Place: Date:	Members,Tamil Nadu
*Any false declaration/certification will enta	ail legal action.
SAI	NCTION_
I hereby sanction, after du (Rupeesonly) towar *Selvan/*Selvi(*Son/*daux Registered manual worker (Registration N	rds educational assistance, in respect of ghter)of *Thiru/*Tmt
Place: Labour Offic Date:	er(Social Security Scheme)district.
*Strikeout whichever is not applicable.	
ACKNOWLE	EDGEMENT SLIP
Received from Thiru/Tmt/Selvi/ application for sanction of educational ass	(Registration No)claim istance.
	Labour Officer (Social Security Scheme)district with date
Office Seal:	Name: Designation:

for Form- XIII, the following Form shall be substituted namely:-

FORM-XIII

[See clause 22(4)]

APPLICATION FOR PAYMENT OF MARRIAGE ASSISTANCE

То
The Labour Officer (Social Security Scheme)
district.

1.Name of the registered manual worker

2.Registration Number and Date of initial registration

(Original Identity Card should be enclosed)
3.Address in full with PIN Code

4.(a)Particulars of the members of the family of the registered

manual worker:

SI.No	Name	Relationship	Age	Marital Status
(1)	(2)	(3)	(4)	(5)

(b).(i)Name of the person for whose marriage the assistance is sought for

(ii)Relationship to the registered manual worker :

(iii)age in completed years on the date of marriage

(c).Names of the couple(i)Bride :

(ii)Ġroom

(d).Date and venue of the marriage

(Marriage invitation to be enclosed in original)

(e). Has the marriage assistance been availed earlier from the Board? If so, furnish details :

Signature/Thumb impression of the registered manual worker.

DECLARATION BY THE APPLICANT*

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full, the amount received as assistance for the marriage of self/daughter/son.

I also hereby declare that I have not received similar benefits by claim from any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government Schemes.

Place:

Date: Signature/Thumb impression of the registered manual worker.

*Any false declaration/certification will entail legal action.

I hereby certify that the particulars furnished in the application form are correct.

Place:	
Date:	Members,Tamil Nadu Welfare Board/ President/Secretary of the Registered Trade Union of the Employment concerned/Assistant Inspector of Labour concerned/Any other Officer permitted to give employment certificate.
*Any false declaration/certification will ent	ail legal action.
SA	NCTION
	ue verification, a sum of Rs/- ds marriage assistance of the son/daughter/self ered manual worker of the Board (Registration
Labour Offic	cer(Social Security Scheme)district.
ACKNOWLI	EDGEMENT SLIP
Received from Thiru/Tmt/Selvi/ application for sanction of marriage assis	(Registration No)claim stance.
	Labour Officer (Social Security Scheme)district with date
Office Seal:	Name: Designation:

for Form- XIV, the following Form shall be substituted namely:-

FORM-XIV

[<u>See</u> Clause 23(3)]

APPLICATION FOR PAYMENT OF MATERNITY ASSISTANCE FOR PREGNANCY OR MISCARRIAGE OR TERMINATION OF PREGNANCY BY A REGISTERED FEMALE MANUAL WORKER

The Labour Officer (Social Security Scheme)district	
1.Name of the registered female manual worker	:
2.(a)Registration Number and date of initial registration	
(Original Identity Card should be enclosed)	:
(b) Date of last renewal indicating the	
period upto which renewed	:
3.Address(in full)with PIN Code	:
4.Particulars of surviving son/daughter of the registered	
female manual worker	:

SI.	Name	Sex	Date of Birth	Age
No.				_
(1)	(2)	(3)	(4)	(5)

5.Month of Pregnancy*on the date of claim application

*(Certificate from the civil assistant Surgeon of the Government Hospital in support of this should be enclosed in original)

6. Whether the claim is for pregnancy or miscarriage of

pregnancy or termination of pregnancy?

If so details may be furnished.(Certificate from the

Civil Assistant surgeon of the government Hospital

To this effect should be obtained and sent in original)

7. Whether the assistance has already been availed by

the registered female manual worker?

If so, details may be furnished

Signature/Thumb impression of the registered manual worker.

DECLARATION BY THE APPLICANT*

I hereby declare that the particulars furnished above are correct and true to the best of my knowledge. In the event of any of the information given above is ultimately found to be false, I hereby agree to refund in full, the amount received as assistance.

I also hereby declare that I have not received similar benefits by claim in any other Welfare Board or Boards constituted by the Government of Tamil Nadu or under any other Government schemes.

Place:

To

Date:

Signature/thumb impression of the registered female manual worker.

^{*}Any false declaration/certification will entail legal action.

Note:- (i) The Birth Certificate from the Register of Births of the area concerned should be obtained and sent in original for release of the assistance after the date of delivery.

(ii) In the event of untoward demise of the registered female worker after the 7th month of pregnancy either before delivery or three months after delivery, the fact should be reported to the Medical Officer of Primary Health Centre concerned and for Chennai district to the Health officer concerned, immediately along with the Death Certificate in original, for sanction of Funeral Expenses(or)Natural death assistance as admissible under the scheme.

under the scheme.	
CERTIF	FICATE*
	nished in the application from are correct.
Place:	
Date:	Members,Tamil Nadu
Prosident	Welfare Board/ t/Secretary of the Registered Trade Union of the
	Employment concerned/Assistant Inspector
	of Labour concerned/Any other officer permitted
	to give employment certificate.
*Any false declaration/certification will en	tail legal action.
SA	NCTION
Rs/-(Rupees Tmtregistered female	ification, for the payment of assistance ofonly) to e manual worker(Registration No) nancy/*on delivery of child/*for miscarriage of
(*Strike out whichever is not applicable).	
Office Seal:	
	Labour officer (Social Security Scheme)district.
ACKNOWL	EDGEMENT SLIP
worker (Registration Number	registered female manual) claim application for sanction of carriage of pregnancy/*termination of pregnancy al worker.
	Labour Officer(Social Security Scheme)district
	Name:
Office Seal:	Designation:

for Form- XV, the following Form shall be substituted namely:-

FORM-XV

[See Clause 24(3)]

APPLICATION FOR REIMBURSEMENT OF COST ON PURCHASE OF SPECTACLES BY THE REGISTERED MANUAL WORKER

_ SILCIACLES BI III	NEGISTENED MANGAE W	OKKLK
То		
The Labour Officer (Social Security S	Scheme)	
district	•	
1.Name of the registered manual	worker	
2.(a)Registration Number and da		
(Original Identity Card should		
(b)Date of last renewal indicatir	g the	
period upto which renewed	:	
3.Address(in full)with PIN Code	:	
4.Date of purchase of spectacles	and its actual cost	
5.Whether certificate issued by a		
Opthalmist is enclosed in origin		
6.Whether cash bill is enclosed in	original? :	
	Signature/Thur	mb impression of the
		ed manual worker.
	. 59.5.5.5	a manaa womon
DECLARAT	ON DV THE ADDITIONALT*	
DECLARATION BY THE APPLICANT*		
I hereby declare that the particulars furnished above are correct and true to the best		
of my knowledge. In the event of any of the information given above is ultimately found		
to be false, I hereby agree to refund in full, the amount reimbursement towards purchase		
of spectacles for myself.		
I also hereby declare that I have not received similar benefits by claim in any other		
Welfare Board or Boards constituted by the Government of Tamil Nadu or under any		
·		
other Government schemes.		
Place:		
Date:		
	Signature/thur	mb impression of the
	registered fer	nale manual worker.
*Any false declaration/certification w	Il ontail logal action	
Any raise declaration/certification w	ii entali legal action.	
05	TIFIO A TE*	
	RTIFICATE*	
I hereby certify that the particular	s furnished in the application fror	m are correct.
Place:		
Date:	Members,	Tamil Nadu
President/Secretary of the Registered Trade Union of the		
Employment concerned/Assistant Inspector		
		•
	of Labour concerned/Any of	ther officer permitted

to give employment certificate.

^{*}Any false declaration/Certification will entail legal action.

SANCTION I hereby sanction, after due verification, the reimbursement of a sum of Rs...../-(Rupeesonly) Selvi/Thiru/Tmt....., towards the actual cost on purchase of spectacles for himself/herself. Office Seal: Labour officer (Social Security Scheme)district. **ACKNOWLEDGEMENT SLIP** Received from Thiru/Tmt/Selvi.....registered manual worker(Registration Number.....) application for reimbursement of cost on purchase of spectacles for himself/herself. Labour Officer(Social Security Scheme)district with date Name: Office Seal: Designation: